

Uttar Pradesh Shasan

Sansthaगत Vitta, Kar Evam Nibandhan Anubhag -2

In pursuance of the provision of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of Government notification no. KA.NI.-2-1826/XI-9(47)/17-U.P. Act-1-2017-Order-(92)-2017 dated December 04, 2017:-

NOTIFICATION

No.-KA.NI.-2-1826/XI-9(47)/17-U.P. Act-1-2017-Order-(92)-2017
Lucknow : Dated : December 04, 2017

In exercise of the powers conferred by sub-section (1) of section 11 of the Uttar Pradesh Goods and Services Tax Act, 2017 (U.P. Act no. 1 of 2017), read with section 21 of the Uttar Pradesh General Clauses Act, 1904 (U.P. Act no. 1 of 1904), on the recommendations of the Council, the Governor is pleased to make the following further amendments in the notification KA.NI.-2-837/XI-9(47)/17-U.P. Act-1-2017-Order-(07) - 2017 Dated: June 30, 2017, as amended from time to time, namely:-

AMENDMENT

In the aforesaid notification, -

(1) in the Schedule,

(i) for serial number 8 and 9 and the entries relating thereto, the following shall be substituted, namely: -

"8	0203, 0204, 0205, 0206, 0207, 0208, 0209	All goods, fresh or chilled
9	0202, 0203, 0204, 0205, 0206, 0207, 0208, 0209, 0210	All goods [other than fresh or chilled] other than those put up in unit container and, - (a) bearing a registered brand name; or (b) bearing a brand name on which an actionable claim or enforceable right in a court of law is available [other than those where any actionable claim or enforceable right in respect of such brand name has been foregone voluntarily], subject to the conditions as in the ANNEXURE I]";

(ii) Serial numbers 10,11,12,13,14,15,16,17 and the entries thereof shall be omitted;

(iii) for serial number 21 and 22 and the entries relating thereto, the following shall be substituted, namely: -

"21	0304, 0306, 0307, 0308	All goods, fresh or chilled
22	0303, 0304, 0305, 0306, 0307, 0308	All goods [other than fresh or chilled] and other than those put up in unit container and, - (a) bearing a registered brand name; or (b) bearing a brand name on which an actionable claim or enforceable right in a court of law is available [other than those where any actionable claim or enforceable right in respect of such brand name has been foregone voluntarily], subject to the conditions as in the ANNEXURE I]” ;

(iv) Serial number 23,24 and the entries thereof shall be omitted;

(v) after serial number 30 and the entries relating thereto, the following serial number and the entries shall be inserted, namely: -

"30A	0504	All goods, fresh or chilled
30B	0504	All goods [other than fresh or chilled] other than those put up in unit container and, - (a) bearing a registered brand name; or (b) bearing a brand name on which an actionable claim or enforceable right in a court of law is available [other than those where any actionable claim or enforceable right in respect of such brand name has been foregone voluntarily], subject to the conditions as in the ANNEXURE I]” ;

(vi) after serial number 43 and the entries relating thereto, the following serial number and the entries shall be inserted, namely: -

"43A	0710	Vegetables (uncooked or cooked by steaming or boiling in water), frozen, other than those put up in unit container and, - (a) bearing a registered brand name; or (b) bearing a brand name on which an actionable claim or enforceable right in a court of law is available [other than those where any actionable claim or enforceable right in respect of such brand name has been foregone voluntarily], subject to the conditions as in the ANNEXURE I]” ;
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(vii) in serial number 46, in column (3), for the words “fresh or chilled” the words “fresh or chilled, dried” shall be substituted;

(viii) after serial number 46 and the entries relating thereto, the following serial numbers and the entries shall be inserted, namely: -

“46A	0714	Manioc, arrowroot, salep, Jerusalem artichokes, sweet potatoes and similar roots and tubers with high starch or inulin content, frozen, whether or not sliced or in the form of pellets other than those put up in unit container and, - (a) bearing a registered brand name; or (b) bearing a brand name on which an actionable claim or enforceable right in a court of law is available [other than those where any actionable claim or enforceable right in respect of such brand name has been foregone voluntarily], subject to the conditions as in the ANNEXURE I]
46B	08	Dried makhana, whether or not shelled or peeled [other than those put up in unit container and,- (a) bearing a registered brand name; or (b) bearing a brand name on which an actionable claim or enforceable right in a court of law is available [other than those where any actionable claim or enforceable right in respect of such brand name has been foregone voluntarily], subject to the conditions as in the ANNEXURE I]”;

(ix) in serial number 77, in the entry in column(3), for the words “Flour of potatoes” the words “Flour, powder, flakes, granules or pellets of potatoes”, shall be substituted;

(x) after serial number 78 and the entries relating thereto, the following serial number and the entries shall be inserted, namely: -

“78A	1106 10 10	Guar meal”;
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(xi) after serial number 87 and the entries relating thereto, the following serial number and the entries shall be inserted, namely: -

“87A	1210 10 00	Hop cones, neither ground nor powdered nor in the form of pellets”;
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(xii) after serial number 93 and the entries relating thereto, the following serial number and the entries shall be inserted, namely: -

“93A	1404 90 60	coconut shell, unworked”;
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(xiii) in serial number 94, for the entry in column 3, the entry “Jaggery of all types including Cane Jaggery (gur), Palmyra Jaggery; Khandsari Sugar” shall be substituted;

(xiv) in serial number 103, for the entry in column (3), the entry “Salt (including table salt and denatured salt) and pure sodium chloride, whether or not in aqueous solutions or containing added anti-caking or free flowing agents; sea water”, shall be substituted;

(xv) after serial number 103 and the entries relating thereto, the following serial number and the entries shall be inserted, namely: -

“103A	26	Uranium Ore Concentrate”;
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(xvi) after serial number 136 and the entries relating thereto, the following serial number and the entries shall be inserted, namely: -

“136A	7113	Bangles of lac/ shellac”;
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(2) in the Explanation, in clause (ii), for sub-clause (b), the following sub-clause shall be substituted, namely: -

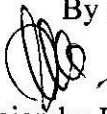
(b) The phrase “registered brand name” means, -

(A) a brand registered as on or after the 15th May 2017 under the Trade Marks Act, 1999 irrespective of whether or not the brand is subsequently deregistered;

(B) a brand registered as on or after the 15th May 2017 under the Copyright Act, 1957(14 of 1957);

(C) a brand registered as on or after the 15th May 2017 under any law for the time being in force in any other country.”.

2. This notification shall be deemed to have come into force with effect from the 15th day of November, 2017.

By Order,

(Rajendra Kumar Tiwari)
Apar Mukhya Sachiv